

1 WA-822-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI ON THE 21st OF APRIL, 2025 WRIT APPEAL No. 822 of 2025

THE STATE OF MADHYA PRADESH AND OTHERS Versus SMT. WAHIDAN BEE

Appearance:

Shri Anubhav Jain - Government Advocate for appellant/State.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

1. Heard on I.A. No.5119/2025, which is an application under Section 5 of Limitation Act.

2. The appeal is barred by 555 days.

3. It is stated in the application that the writ petitioner submitted his representation on 06.07.2023 which was received in the Office of District Education Officer, Sagar on 11.07.2023. Vide letter dated 28.08.2023, the District Education Officer, Sagar forwarded the representation to the Office of Commissioner, Public Instruction, Bhopal for consideration of the case of the writ petitioner and taking necessary action.

4. Vide letter dated 01.12.2023, direction/guidance was sought from the Office of Commissioner, Public Instructions, Bhopal for further action in



2 WA-822-2025 the matter. Again reminders dated 19.01.2024 and 16.03.2024 were sent to the Office of Commissioner, Public Instructions, Bhopal seeking guidance/direction for further action in the matter.

5. The concerned Department continued to send the reminders seeking guidance/direction but there was no response. There is huge delay of 555 days in filing the writ appeal, thus we find that the delay is inordinate and no reasonable or satisfactory cause has been shown to justify the same.

6. Accordingly, I.A. No.5119/2025 stands dismissed.

7. As a consequence, the writ appeal being barred by limitation, is also dismissed.

(SURESH KUMAR KAIT) CHIEF JUSTICE

(SUSHRUT ARVIND DHARMADHIKARI) JUDGE

Praveen